

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 431
IB/783/ND/2022

IN THE MATTER OF:

Conquerent Control Systems Private Limited	...	Applicant
Versus		
Ansal Crown Infrabuild Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sunil Fernandes, Senior Advocate
Ms. Diksha Dadu, Ms. Noor Shergill
Mr. Rishabh, Advocates

For the applicant in IA No. 543 of 2024: Mr. Apoorv Agarwal

For the RP : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

For Respondent No. 2 : Mr. Siddharth Sangal, Ms. Ishita Singh,
Mr. Chirag Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA No. 1826/ND/2024

Mr. Sunil Fernandes, Learned Counsel for the applicant is present physically. Learned Counsel for the Resolution Professional is present through video-conferencing. Learned Counsel for the Resolution Professional has submitted that they have received the copy of the application and seeks some time to file reply. Let this matter be posted to 26.04.2024 for hearing.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)